



**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.4622/2021
(CPSW No. 2389/2011)

Monday, this the 24th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Dr. Khurshid Ahmad Ganai & Ors.

... Applicants

(Mr. Mudasir Bin Hassan, Advocate)

Versus

D/o Health and Medical Education
UT of Jammu & Kashmir

... Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R (O R A L)****Mr. Justice L. Narasimha Reddy:**

This contempt case is filed alleging that the respondents did not implement the order passed in SWP No. 2389/2011. The respondents filed a compliance report, stating that the order passed by the Hon'ble High Court was complied with and the petitioners have also joined the Department at the place of posting.

2. We, therefore, close the contempt case. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 24, 2021
/sunil/jyoti/ns/sd/